

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Excise Miscellaneous Application No.77216 of 2019**  
(On behalf of Appellant)

**AND**  
**Excise Appeal No.78342 of 2018**

(Arising out of Order-in-Appeal No.24/HWH/CE/2017-18 dated 19 April 2018 passed by Commissioner of CGST & Central Excise(Appeals-II), Kolkata.)

**Commissioner of CGST & CX, Howrah Commissionerate**  
**.....Respondent**  
(M.S. Building, 15/1, Strand Road, Kolkata-700001.)

VERSUS

**M/s. Shree Packaging**  
(29/41, J.N.Mukherjee Road,  
Salkia, Howrah-711106.)  
**...Appellant**

**APPEARANCE**

Shri A.K.Biswas, Authorized Representative for the Appellant (s)  
NONE for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**MISCELLANEOUS ORDER NO. 77477/2019**

**FINAL ORDER NO. 76516/2019**

DATE OF HEARING : 13 November 2019  
DATE OF DECISION : 13 November 2019

**P.K.CHOUDHARY :**

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's instruction being F.No.390/Misc./163/2010-JC dated 17 December 2015.

2. Shri A.K.Biswas, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.10.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc./163/2010-JC dated 17 December 2015. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

SD/  
**(P.K.CHOUDHARY)**  
**MEMBER (JUDICIAL)**

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